

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 288/2016 in
OA 4195/2013
MA 3648/2016

New Delhi, this the 14th day of December, 2016

Hon'ble Mr. P.K. Basu, Member (A)

1. GNCT of Delhi
Through Commissioner of Police
Police Head Quarters
I.P. Estate, MSO Building
New Delhi
2. Additional Commissioner of Police Traffic
Delhi Through Commissioner of Police
Police Head Quarters
I.P. Estate, MSO Building
New Delhi
3. Deputy Commissioner of Police
Traffic Commissioner of Police
Police Head Quarters
I.P. Estate, MSO Building
New Delhi ... Applicants

Versus

Insp. Rajesh Kumar
Inspr. No.D-3633, PIS 16960027
S/o Late Shri Hari Ram
R/o L-45/350, Mahipal Pur
New Delhi-110037
Presently posted as :- Inspector (Investigation)
PS Vasant Kunj, South Delhi ... Respondent

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed seeking review
of the order dated 19.09.2016 passed in OA 4195/2013.

2. I have gone through the RA. The only ground on which review has been sought is that the main counsel could not appear and argue the case. It is, however, noticed that the OA was disposed of on merits and after considering the reply filed by the respondents. Even otherwise, Rule 16 of the Central Administrative Tribunal (Procedure) Rules, 1987, empowers the Tribunal to decide the application *ex parte* if the applicant appears and the respondent does not appear.

3. I do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. It is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

/dkm/